

ITEM NO.8 Court 9 (Video Conferencing) SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 6297/2012

M/S HUAWEI TECHNOLOGIES CO.LTD.

Appellant(s)

VERSUS

DESIGNATED AUTH.MIN.OF COMMERCE AND INDUSTRY

Respondent(s)

(Only I.A. No. 4/2014 in C.A. No. 6352 of 2012 is to be listed before the Hon'ble Judge in Chamber)

WITH

C.A. No. 6352/2012 (XVII-A)

(FOR AMENDMENT IN CAUSE TITLE ON IA 4/2014

IA No. 4/2014 - AMENDMENT IN CAUSE TITLE)

Date : 26-03-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
[IN CHAMBER]

For Appellant(s) Mr. Devashish Bharuka, AOR

Ms. Praveena Gautam, AOR
Ms. Reena Asthana Khair, Adv.
Mr. Pawan Shukla, Adv.
Ms. Shreya Dahia, Adv.

For Respondent(s)

Mr. Rakesh K. Sharma, AOR

Mr. Kumar Visalaksh, Adv.
Mr. Udit Jain, Adv.
Mr. Archit Gupta, Adv.
Mr. Praveen Kumar, AOR

Ms. Alka Agrawal, Adv.
Mr. B. Krishna Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 4/2014 in C.A. No. 6352/2012

Office report reveals that the learned counsel for respondent no. 3 has filed proof of service in compliance of order dated 15.03.2021. The application for amendment in cause title is allowed.

Cause titled be amended accordingly within four weeks.

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)